

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
TD TOLL ROAD PRIVATE LIMITED
OPERATING IN INFRASTRUCTURE (TOLL ROAD) AT TAMIL NADU
[Under Regulation 36A(1) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor Along with PAN & CIN	TD TOLL ROAD PRIVATE LIMITED CIN: U45400MH2007PTC169141 PAN: AACCT6395C
2.	Address of the registered office (As per MCA Records)	H Block, 1st Floor, Dhirubhai Ambani Knowledge City, Navi Mumbai-400710, Maharashtra, India
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Tamil Nadu – Toll Road - Trichy to Dindigul (TD) corridor on NH-45.
5.	Installed capacity of main products / services	88.273 Km, 4 lane toll road with 1 toll plaza
6.	Quantity and value of main products / services sold in the last financial year	Toll Revenue FY 2024-25: Rs. 52 Crores
7.	Number of employees / workmen	1 employee on roll
8.	Further details including last available financial statements (with schedules) of two years, list of creditors are available at URL:	By emailing to Resolution Professional Email: cirp.tdtoll@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	By email to Resolution Professional Email: cirp.tdtoll@gmail.com
10.	Last date for receipt of expression of interest	24 th January 2026
11.	Date of issue of provisional list of prospective resolution applicants	03 rd February 2026
12.	Last date for submission of objections to provisional list	08 th February 2026
13.	Date of issue of final list of prospective resolution applicants	18 th February 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23 rd February 2026
15.	Last date for submission of resolution plans	25 th March 2026
16.	Process email id to submit Expression of Interest	cirp.tdtoll@gmail.com
17.	Details of the corporate debtor's registration status as MSME	NA

Note: An application seeking extension of the CIRP period has been filed before Hon'ble NCLT, Mumbai. The said application is pending adjudication. Hence, the CIRP process is subject to grant of extension of the CIRP period.

Date: 09/01/2026
Place: Chennai



S. Rajendran
S. Rajendran

Resolution Professional

In the matter of TD TOLL ROAD PRIVATE LIMITED

Regn. No. IBBI/PA-002/IP-N00098/2017-2018/10241

Authorisation For Assignment valid upto: 31st December 2026

Address: Hari Krupa, 2nd Floor, 71/1, Mc Nicholas Road
(Off. Poonamalle High Road) Chetpet, Chennai – 600 031



The Singareni Collieries Company Limited
 (A Government Company)
 Regd. Office: Kothagudem – 507101, Telangana.

E-PROCUREMENT TENDER NOTICE
 Tenders have been published for the following Services/Material Procurement through e-procurement platform. For details, please visit <https://tender.telangana.gov.in>
NIT/Enquiry No. Description/Subject - Last date and time.
ENN2500023, Dt:18.12.2025 - Procurement of Printers and Scanner for use at Naini Coal Mine, Chhendidiada, Angul, Odisha state of SCCL on specific make basis - 27.01.2026 - 05.00 PM.
GM, Naini Area
 PR/2026/ADVT/NAINI/04 DIPR R.O. No.: 1036-PP/CL-AGENCY/ADVT/1/2025-26, Date: 08-01-2026



TATA POWER
 (Corporate Contracts Department)
 Sahar Receiving Station, Near Hotel Leela, Andheri (E), Mumbai 400 059, Maharashtra, India
 (Board Line: 022-67173188) CIN: L28920MH1919PLC000567

NOTICE INVITING EXPRESSION OF INTEREST
The Tata Power Company Limited hereby invites Expression of Interest (EOI) from eligible bidders for participation in following tender:
" SUPPLY OF BIOMASS PELLETS TO TATA POWER, MUNDRA THERMAL POWER STATION" "
Tender Ref: CC-FY26-AV-MUNDRA-BIOMASS-Jan'26
 For details of pre-qualification requirements, purchasing of tender document, bid security etc., please visit Tender section of our website ([URL: https://www.tatapower.com/tender](https://www.tatapower.com/tender)). Eligible bidders willing to participate may submit their EOI along with the tender fee by **20th Jan'26**, for issue of tender documents. Future corrigendum's (if any), to the above tenders will be published on Tender section on our website- <https://www.tatapower.com> only.

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Date: 09/01/2026
Place: Chennai

S. Rajendran
Resolution Professional
Regn. No. IBBI/PA-02/IP-ND0098/2017-2018/10241
Authorisation For Assignment valid upto:31st December2026
Address: Hari Krupa, 2nd Floor, 73/1, Mc Nicholas Road (Off. Poonamallee High Road) Chetpet, Chennai – 600 031

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").



SAEL INDUSTRIES LIMITED

Our Company was incorporated as 'SAEL Industries Limited' at Punjab, India, as a public limited company under the Companies Act, 2013, pursuant to a certificate of incorporation dated April 25, 2022, issued by the Registrar of Companies, Central Registration Centre. Pursuant to a succession agreement of business as a going concern dated May 2, 2022 between our Company and HSA & Sons, a partnership firm, represented by respective parties, our Company acquired SAEL Limited and its subsidiaries, as a going concern. For further details, see "History and Certain Corporate Matters –Details regarding material acquisitions or divestments of business/ undertakings, mergers, amalgamation, any revaluation of assets, etc. in the last 10 years" on page 400 to the draft red herring prospectus dated November 3, 2025 ("DRHP").

Registered Office: H. No. 44 , Model Town, Firozpur, Gurusahasai, Punjab, 152022, India;
Corporate Office: 3rd Floor, Aerocity Worldmark 1, IGI Airport, South West Delhi, New Delhi, Delhi, 110037, India;
Telephone: +91 11 44910011; **Contact Person:** Dhanraj Dagar, Compliance Officer and Vishal Garg, Company Secretary;
E-mail: cs@sael.co; **Website:** www.sael.co; **Corporate Identity Number:** U40106PB2022PLC055755

THE PROMOTERS OF OUR COMPANY ARE: JASBIR SINGH, SUKHBIR SINGH AND LAXIT AWLA

CORRIGENDUM TO THE DRAFT RED HERRING PROSPECTUS DATED NOVEMBER 3, 2025: NOTICE TO INVESTORS (THE "CORRIGENDUM")

This is with reference to the DRHP filed by our Company with the SEBI and the Stock Exchanges.

Potential Bidders may note the following: In addition to the Promoter Group members disclosed on pages 447-448 of the DRHP in "Our Promoters and Promoter Group" section, the following entities also formed part of the Promoter Group as on the date of the DRHP in accordance with Regulation 2(1)(pp) of the SEBI ICDR Regulations:

- Sukhbir Singh & Co.
- SAEL Agri Commodities Limited

("Additional Promoter Group Entities")

Accordingly, all references to the term 'Promoter Group' in the DRHP will include the Additional Promoter Group Entities. As on date of the DRHP, the Additional Promoter Group Entities were in compliance with Regulation 5 of the SEBI ICDR Regulations, as applicable.

The information in this Corrigendum supplements the information in the DRHP and the above changes are to be read in conjunction with the DRHP and accordingly, relevant references in the DRHP stand updated pursuant to the disclosures in this Corrigendum. This Corrigendum does not reflect all the changes that have occurred between the date of filing of the DRHP with the SEBI and the Stock Exchanges and the date hereof, and accordingly, does not include all the changes and/ or updates that will be included in the Red Herring Prospectus and the Prospectus. The DRHP will be suitably updated, pursuant to the aforementioned changes, in the Red Herring Prospectus and the Prospectus, as and when filed with the RoC, the SEBI and the Stock Exchanges.

BOOK RUNNING LEAD MANAGERS				REGISTRAR TO THE OFFER
				
ICICI Securities Limited ICICI Venture House Appasaheb Marathe Marg, Prabhadevi Mumbai 400 025, Maharashtra, India Tel: +91 22 6807 7100 E-mail: sael ipo@icicisecurities.com Website: www.icicisecurities.com Investor grievance e-mail: customercare@icicisecurities.com Contact person: Ramesh Vaswana / Shri Subramanyam SEBI registration No.: INM000011179	Kotak Mahindra Capital Company Limited 27 BKC, 1 st Floor, Plot No. C – 27G Block, Bandra Kurla Complex Bandra (East) Mumbai, 400 051 Maharashtra, India Tel: +91 22 4336 0000 E-mail: sael ipo@kotak.com Website: https://investmentbank.kotak.com Investor grievance e-mail: kmccredressa@kotak.com Contact person: Ganesh Rane SEBI registration Number: INM000008704	JM Financial Limited 7 th Floor, Chnery, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400 025 Maharashtra, India Telephone: +91 22 6630 3030 E-mail: SAEL.ipo@jmfml.com Investor grievance email: grievance.lbd@jmfml.com Website: www.jmfml.com Contact person: Prachee Dhuri SEBI registration No.: INM000010361	Ambit Private Limited Ambit House, 449 Senapati Bapat Marg Lower Parel, Mumbai 400 013 Maharashtra, India Tel: +91 22 6623 3030 E-mail: sael.ipo@ambit.co Investor grievance e-mail: customerservicemb@ambit.co Website: www.ambit.co Contact person: Miraj Sampat / Bhavya Jalan SEBI registration no.: INM000010585	KFin Technologies Limited Selenium Tower-B, Plot No. 31 and 32, Financial District Nanakramguda, Serilingampally Hyderabad - 500 032 Telangana, India Tel: +91 40 67162222/18003094001 E-mail: sael.ipo@kfinitech.com Investor grievance e-mail: customerservicemb@kfinitech.com Website: www.kfinitech.com Contact person: M Murali Krishna SEBI registration No.: INR000000221

All capitalized terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the DRHP.

Place: New Delhi
Date: January 8, 2026

SAEL Industries Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP dated November 3, 2025 with SEBI and the Stock Exchanges. The DRHP is available on the website of the Company at www.sael.co, SEBI at www.sebi.gov.in, as well as on the website of the BRLMs, i.e., ICICI Securities Limited, Kotak Mahindra Capital Company Limited, JM Financial Limited and Ambit Private Limited at www.icicisecurities.com, <https://investmentbank.kotak.com>, www.jmfml.com and www.ambit.co, respectively and the websites of National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com, respectively.

Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "Risk Factors" on page 34 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP for making any investment decision. This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold (i) in the United States only to "qualified institutional buyers", as defined in Rule 144A under the U.S. Securities Act, in transactions exempt from, or not subject to, the registration requirements of the U.S. Securities Act and (ii) outside the United States in "offshore transactions" as defined in, and in reliance on Regulation S under the U.S. Securities Act and in accordance with the applicable laws of the jurisdictions where such offers and sales occur. There will be no public offering of the Equity Shares in the United States.

Adfactors

(G) As on date, there is no revision in open offer price or open offer size. In case of any revision in the open offer price or open offer size, the Acquirer shall (i) make corresponding increases to the escrow amounts; (ii) make a public announcement in the same newspapers in which DPS has been published; and (iii) simultaneously with the issue of such announcement, inform SEBI, the Stock Exchange and the Target Company at its registered office of such revision. The revised Offer Price would be paid to all the Public Shareholders whose Equity Shares are accepted under the Open Offer.

(H) In terms of Regulations 18(4) and 18(5) of the SEBI (SAST) Regulations, the Offer Price or the Offer Size may be revised, on account of competing offers or otherwise, at any time prior to the commencement of the last one Working Day before the commencement of the Tendering Period. In the event of such revision: (a) the Acquirer shall make corresponding increase to the Escrow Amount (as defined below); (b) make a public announcement in the same newspapers in which this Detailed Public Statement has been published; and (c) simultaneously with the issue of such public announcement, inform SEBI, the Stock Exchanges and the Target Company at its registered office of such revision.

(I) If the Acquirer acquire Equity Shares during the period of twenty-six weeks after the closure of tendering period at a price higher than the Offer Price, then the Acquirer shall pay the difference between the highest acquisition price and the Offer Price, to all the Public Shareholders whose Equity Shares have been accepted in this Open Offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another open offer under the SEBI (SAST) Regulations, or pursuant to SEBI (Delisting of Equity Shares) Regulations, 2021 or open market purchases made in the ordinary course on the Stock Exchanges, not being negotiated acquisition of Equity Shares in any form.

V. FINANCIAL ARRANGEMENTS

(A) The total funding requirement for the Offer (assuming full acceptances) i.e. for the acquisition of 4,38,34,271 Equity Shares of ₹2/- each from the public shareholders of the Target Company at Offer Price of ₹3.55/- (Rupees Three point Fifty Five Paisa only) per Equity Share is ₹15.56, 11,663/- (Rupees Fifteen Thousand Six Hundred Sixty-Three only and Sixty-Three only) (the "Offer Consideration").

(B) In accordance with Regulation 17(1) of the SEBI (SAST) Regulations, 2011, the Acquirers has opened an escrow cash account bearing Account No: 000405165316 ("Escrow Cash Account") with ICICI Bank Limited, a banking company duly incorporated under the Companies Act, 1956 and registered as a banking company within the meaning of the Banking Regulation Act, 1949 and having its registered office at ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, 390007, Gujarat, and acting through its branch situated at ICICI Bank Limited, Capital Markets Division, 5th Floor, HT Parekh Marg, Churchgate, Mumbai - 400020 and made a cash deposit of ₹3,90,00,000 (Three Crore Ninety Lakh only) in the Escrow Cash Account. The amount deposited in the escrow account is in compliance with the requirement of deposit of escrow amount as per Regulation 17 of SEBI (SAST) Regulation, 2011, i.e. 25% of the offer consideration payable to the Public under this open offer. The cash deposit has been confirmed by the Escrow Agent vide its letter dated January 06, 2026. Further Fixed deposit has been created against the aforesaid escrow amount and a lien has been marked in favor of the Manager to the offer on the said fixed deposit.

(C) The Manager to the Open Offer is duly authorized and has been duly empowered to realize the value of the Escrow Cash Account in terms of SEBI (SAST) Regulations, 2011.

(D) In terms of Regulation 25(1) of the SEBI (SAST) Regulations, the Acquirer has adequate financial resources and have made firm financial arrangements for the implementation of the Offer in full out of their own sources/ Net-worth and no borrowings from any Bank and/ or Financial Institutions are envisaged. Mr. CA Sarang Chavan, Chartered Accountants, holding membership number '142576', proprietor at M/s. Sarang Shivraj Chavan and Associates, Chartered Accountants, bearing firm registration number '159649W', has certified that the Acquirer has sufficient resources to meet the full obligations of the Offer.

(E) The Acquirers have confirmed that they have adequate financial resources to meet their obligations under the Open Offer and have made firm financial arrangements for financing the acquisition of the Offer Shares, in terms of Regulation 25(1) of the SEBI (SAST) Regulations, 2011.

(F) Based on the above, the Manager is satisfied about the following: (i) the adequacy of resources to meet the financial requirements of the Open Offer and the ability of the Acquirer to implement the Open Offer in accordance with SEBI (SAST) Regulations, and (ii) that firm financial arrangements for the payments through verifiable means are in place to fulfill the obligations under the Open Offer.

(G) The Acquirer shall be solely acquiring the Equity Shares tendered in this Open Offer.

(H) In case of any upward revision in the Offer Price or the size of the Open Offer, the corresponding increase to the escrow amounts as mentioned above shall be made by the Acquirer in terms of Regulation 17(2) of the SEBI (SAST) Regulations, prior to effecting such revision.

VI. STATUTORY AND OTHER APPROVALS

(A) As on the date of this DPS, to the best of knowledge and belief of the Acquirer, as of the date of this DPS, there are no statutory approvals required for this Offer. However, if any statutory approval that become applicable prior to completion of this Offer, this Offer would be subject to the receipt of such other statutory approvals that may become applicable at a later date.

(B) The Acquirer will not proceed with the Open Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI (SAST) Regulations, 2011. This Open Offer is subject to all other statutory approvals that may become applicable at a later date before the completion of the Open Offer. In the event of withdrawal, a public announcement will be made within 2 (Two) working days of such withdrawal, in the same newspapers in which this DPS has been published and such public announcement will also be sent to SEBI, BSE, NSE and the registered office of the Target Company.

(C) Shareholders of the Target Company who are either non-resident Indians ("NRIs") or overseas corporate bodies ("OCBs") and wish to tender their equity shareholding in this Open Offer shall be required to submit all the applicable approvals of RBI which have been obtained at the time of acquisition of Equity Shares of the Target Company. In the event such RBI approvals are not submitted, the Acquirer reserve the sole right to reject the Equity Shares tendered by such shareholders in the Open Offer. This Open Offer is subject to receipt of the requisite RBI approvals, if any, for acquisition of Equity Shares by the Acquirer from NRIs and OCBs.

(D) Subject to the receipt of the statutory approval, if applicable, and other approvals set out herein, the Acquirer shall complete payment of consideration within 10 (ten) Working Days from the closure of the tendering period to those Public Shareholders whose documents are found valid and in order and are approved for acquisition by the Acquirer in accordance with Regulation 21(2) of the SEBI (SAST) Regulations. Where statutory or other approval(s) extends to some but not all of the Public Shareholders, the Acquirer shall have the option to make payment to such Public Shareholders in respect of whom no statutory or other approval(s) are required in order to complete this Open Offer.

(E) In case of delay in receipt of any statutory approvals as disclosed above or which may be required by the Acquirer at a later date, as per Regulation 18(11) of the SEBI (SAST) Regulations, SEBI may, if satisfied, that non-receipt of approvals was not attributable to any willful default, failure or neglect on the part of the Acquirer to diligently pursue such approvals, grant an extension of time for the purpose of completion of this Open Offer subject to the Acquirer agreeing to pay interest to the Public Shareholders for the delay. Provided where the statutory approvals extend to some but not all holders of the Equity Shares, the Acquirer have the option to make payment to such holders of the Equity Shares in respect of whom no statutory approvals are required in order to complete this Open Offer.

(F) In accordance with the provisions of Regulation 18(11A) of the SEBI (SAST) Regulations, if there any delay in making payment to the public shareholders who have accepted this offer, the Acquirer will be liable to pay interest at the rate of 10.00% per annum for the period of delay. This obligation to pay interest is without prejudice to any action that the SEBI may take under Regulation

32 of the SEBI (SAST) Regulations. However, it is important to note that if the delay in payment is not attributable to any act of omission or commission by the Acquirer or if it arises due to reasons or circumstances beyond the control of the Acquirer, SEBI may grant a waiver from the obligation to pay interest. Public Shareholders should be aware that while such waivers are possible, there is no certainty that they will be granted, and as such, there is a potential risk of delayed payment along with the associated interest.

(G) In terms of Regulation 23 (1) (c) of the SEBI (SAST) Regulations, 2011, in the event that, for reasons outside the reasonable control of the Acquirer, the approvals specified in this DPS as set out in this part or those which become applicable prior to completion of the Open Offer are not received or refused, and, or any other condition stipulated in the SPA for acquisition attracting the obligation to make the Open Offer is not met for reasons outside the reasonable control of the Acquirer, and such agreement is rescinded then the Acquirer shall have the right to withdraw the Open Offer. In the event of such a withdrawal of the Open Offer, the Acquirer, through the Manager to the Open Offer, shall, within 2 (Two) Working Days of such withdrawal, make an announcement of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2)(a) of the SEBI (SAST) Regulations, 2011. There are no conditions stipulated in the SPA between the Acquirer and the Seller, the meeting of which would be outside the reasonable control of the Acquirer and in view of which the Offer might be withdrawn under Regulation 23 of the SEBI (SAST) Regulations.

VII. TENTATIVE SCHEDULE OF THE ACTIVITIES PERTAINING TO THE OFFER

Major Activities	Schedule ⁽¹⁾
Public Announcement	Saturday, January 03, 2026
Publication of Detailed Public Statement	Friday, January 09, 2026
Filing of Draft Letter of Offer with SEBI	Friday, January 16, 2026
Last Date for a public announcement for competing offer(s)	Friday, February 02, 2026
Last date for receipt of Comments from SEBI on Draft Letter of Offer	Monday, February 09, 2026
Identified Date ⁽²⁾	Wednesday, February 11, 2026
Date by which Letter of Offer will be dispatched to the Shareholder	Wednesday, February 18, 2026
Last date by which a Committee of Independent Directors constituted by the BODs of the Target Company shall give its recommendations	Monday, February 23, 2026
Last Day of Revision of Offer Price / Share	Wednesday, February 25, 2026
Issue of advertisement announcing the schedule of activities for Open Offer, status of statutory and other approvals in newspapers	Wednesday, February 25, 2026
Date of commencement of tendering period	Thursday, February 26, 2026
Date of Closing of tendering period	Thursday, March 12, 2026
Date of communicating the rejection / acceptance and payment of consideration for the acquired share	Monday, March 30, 2026
Post Offer Advertisement	Wednesday, April 08, 2026
Post Offer Report	Wednesday, April 08, 2026

⁽¹⁾ The above timelines are indicative (prepared based on timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of statutory/regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

⁽²⁾ Identified Date is only for the purpose of determining the names of the Shareholders as on such date to whom the Letter of Offer would be sent. All owner (registered or unregistered) of equity shares of the Target Company (except Acquirer and the Sellers of the Target Company) are eligible to participate in the offer anytime before the closure of the Offer.

VIII. PROCEDURE FOR TENDERING THE SHARES

(A) The Open Offer will be implemented by the Acquirer through stock exchange mechanism made available by the Stock Exchanges in the form of separate window ("Acquisition Window") as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 issued by SEBI and as amended vide SEBI circular CFD/DCR2/CIR/PI/2016/131 dated December 9, 2016 as amended from time to time, and SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/PI/2021/615 dated August 13, 2021. As per SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/PI/2021/615 dated August 13, 2021, a lien shall be marked against the shares of the shareholders participating in the tender offer. Upon finalisation of the entitlement, only accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released. The detailed procedure for tendering and settlement of shares under the revised mechanism will be available in the Letter of offer which shall also be made available on the website of SEBI – www.sebi.gov.in

(B) All owners of Equity Shares (except the Acquirer and Promoters Sellers) whether holding Equity Shares in dematerialized form or physical form, registered or unregistered, are eligible to participate in the Offer any time before closure of the tendering period.

(C) Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date i.e., the date falling on the 10th Working Day prior to the commencement of Tendering Period, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Open Offer. Accidental omission to send the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way.

(D) The Public Shareholders who tender their Equity Shares in this Offer shall ensure that the Equity Shares are fully paid up and are free from all liens, charges and encumbrances. The Acquirer shall acquire the Equity Shares that are validly tendered and accepted in this Offer, together with all rights attached thereto, including the rights to dividends, bonuses and rights offers declared thereon in accordance with the applicable law and the terms set out in the PA, this DPS and the Letter of Offer.

(E) The Public Shareholders may also download the Letter of Offer from SEBI's website or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares and their folio number, DP identity-client identity, current address and contact details.

(F) In the event that the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than the number of Equity Shares agreed to be acquired in this Offer, the Acquirer shall accept those Equity Shares validly tendered by such Public Shareholders on a proportionate basis in consultation with the Manager to the Offer.

(G) BSE Limited shall be the Designated Stock Exchange for the purpose of tendering shares in the Open Offer.

(H) The Acquirer have appointed Buying Broker for the Open Offer through whom the purchases and the settlement of the Open Offer shall be made during the tendering period. The contact details of the Buying Broker are as mentioned below:

Name: Anand Rathi Share and Stock Brokers Limited
Address: Express Zone A Wing 10th Floor, Western Express Highway, Goregaon east, Mumbai - 400063
Contact Person: Mohammed Waseem
Website: <https://anandrathi.com/>
Tel.: +91 1800 420 1004/ 1800 121 1003
E-mail id: customersupport@rathi.com
Investor Grievance Email id: grievance@rathi.com
SEBI Reg. No.: INZ000170832

(I) All the shareholders who desire to tender their shares under the open Offer would have to intimate their respective stock broker (Selling Broker) during the normal trading hours of the secondary market during tendering period.

(J) The Acquisition Window will be provided by the Designated Stock Exchange to facilitate placing of sell orders. The Selling Broker would be required to place an order / bid on behalf of the Public Shareholders who wish to tender Equity Shares in the Open Offer using the Acquisition Window of BSE. Before placing the order / bid, the Selling Broker will be required to mark lien on the tendered Equity Shares. Details of such Equity Shares marked as lien in the demat account of the Public Shareholders shall be provided by the depository to the BSE Clearing Limited.

(K) In terms of the Master Circular, a lien shall be marked against the Equity Shares tendered in the Open Offer.

(L) In the event the Selling Broker of a Public Shareholder is not registered with the BSE, then the Public Shareholders can approach any BSE registered stock broker and can register themselves by using quick unique client code ("UCC") facility through BSE registered stock broker (after submitting all details as may be required by such BSE registered stock broker in compliance with applicable law). In case the Public Shareholders are unable to register using UCC facility through any other BSE registered broker, Public Shareholders may approach Buying Broker i.e., Anand Rathi Share and Stock Brokers Limited for guidance to place their Bids. The requirement of documents and procedures may vary from broker to broker.

(M) As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations, 2015 and SEBI's press release dated December 03, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 01, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/PI/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations, 2011. Accordingly, Public Shareholders holding Equity Shares in physical form as well as are eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations, 2011.

(N) The cumulative quantity tendered shall be made available on BSE's website i.e., www.bseindia.com, throughout the trading session at specific intervals during the Tendering Period.

(O) As per the provisions of Regulation 40(1) of the Listing Regulations and SEBI's press release dated December 03, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a